

HIGH COURT OF SIKKIM
GANGTOK

No.: 12...../HCS

Dated.: 20/02/2026

NOTIFICATION

Hon'ble the Chief Justice is pleased to appoint the following Advocates as Oath Commissioners for Gangtok District for a term of 02 (two) years, from the date of issuance of this Notification, to administer oath on affidavits under the provisions of Section 139 of the Code of Civil Procedure, 1908, Section 333 of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Section 3(2) of the Oaths Act, 1969.

SL. No.	Name
1.	Mr. Karma Doma Sherpa
2.	Mr. Sudhir Prasad
3.	Ms. Laxmi Khawas
4.	Mr. Mukkum Hang Limboo
5.	Ms. Annushree Gurung
6.	Ms. Dipsheekha Manger
7.	Mr. Lekden Thondup Basi
8.	Mr. Loknath Khanal
9.	Ms. Rachana Shilal
10.	Ms. Yozna Shanker
11.	Mr. Bikash Subba
12.	Ms. Bimla Chettri
13.	Ms. Pem Lhaki Tamang
14.	Ms. Pratima Subba Limboo
15.	Ms. Puja Kumari Singh
16.	Ms. Roshni Chettri
17.	Ms. Eme Rai
18.	Ms. Jyoti Pradhan
19.	Ms. Neetu Tamang
20.	Mr. Lhandup Dorjee Lepcha
21.	Ms. Mingma Lhamu Sherpa
22.	Ms. Subaksha Pradhan
23.	Ms. Ashmeeta Rai
24.	Ms. Devika Tamang
25.	Ms. Songmith Leezum Lepcha
26.	Mr. Ateendra Raj Bagdas
27.	Mr. Romit Gurung
28.	Ms. Lidya Pradhan
29.	Ms. Anu Sharma

The Oath Commissioners shall act in accordance with Rules 9, 10, 11, 12 and 16 of the Sikkim Oath Commissioners (Appointment & Control) Rules, 2008. The remuneration for attestation of affidavit shall be as follows:-

- (a) Attestation at the Court Premises: Rs. 100/- per affidavit.
- (b) Attestation in the residence of deponent: Rs. 200/- per affidavit.

Sd/-
REGISTRAR

Memo No. 8 (35) CONFDL./HCS/ 1525 - 46

Dated: 20/2/2026

Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim, Gangtok;
2. The Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim, Gangtok;
3. The Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Judge, High Court of Sikkim, Gangtok;
4. The Chief Secretary, Government of Sikkim, Gangtok;
5. The Ld. Advocate General, Government of Sikkim, Gangtok;
6. The Additional Advocate General, Government of Sikkim, Gangtok;
7. The Principal District & Sessions Judge, Gangtok;
8. The Director, Sikkim Judicial Academy, Gangtok;
9. All District & Session Judges, Sikkim;
10. The Member Secretary, Sikkim Legal Services Authority, Development Area, Gangtok;
11. The Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok;
12. All Chief Judicial Magistrate-cum-Civil Judge (SD), Sikkim;
13. The Deputy Director, Sikkim Judicial Academy, Sokeythang, Gangtok;
14. All Civil Judge-cum-Judicial Magistrates;
15. The Additional Secretary, Home Department, Government of Sikkim, Gangtok, for publication in the Government Gazette;
16. President, Bar Association of Sikkim, (High Court & Subordinate Courts), Gangtok;
17. President, Sikkim High Court Bar Association, Gangtok;
18. President, Namchi Bar Association of Sikkim, Namchi;
19. P.A. to the Registrar General, High Court of Sikkim;
20. P.A. to the Registrar, High Court of Sikkim;
21. Computer Cell, High Court of Sikkim for uploading the same in the website of High Court of Sikkim;
22. Notice Board;
23. Guard File and
24. File;


REGISTRAR
(JUDICIAL SERVICE)